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Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification No. 99/2015-Customs (N.T.)

New Delhi, the 15th October, 2015

G.S.R.(E).- In exercise of the powers conferred by clause (a) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 61/94-Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India, vide number S.O. 828 (E), dated the 21st November, 1994, namely:-

In the said notification, in the Table, against the serial number 2 relating to the State of Andhra Pradesh, in columns (3) and (4), for item (c) and the entries relating thereto in column (4), the following shall respectively be substituted, namely :-

(3)	(4)
" (c) Tirupati	Unloading of imported goods or loading of export goods or any class of such goods."

[F.No.520/26/2015-Cus-VI]

(Anurag Sehgal)

Under Secretary to the Government of India

Note.- The principal notification No.61/94-Customs (N.T.) dated the 21st November, 1994 was published vide number S.O. 828 (E), dated the 21st November, 1994 and was last amended by notification No. 54/2014-Customs (N.T.) dated 21st July, 2014 vide number S.O. 1876(E) dated the 21st July, 2014.